

**OFFICE OF THE DISTRICT & SESSIONS JUDGE,
KAIMUR AT BHABHUA.**

Order No. 216 / 2020

DATED, The 23rd August 2020.

In view of Hon'ble Court's Letter No. 31944-980/A.D. (Misc.)Section. /IV-71-2020 dated 10.08.2020 regarding functioning of courts in present situation of pandemic COVID-19, the functioning of courts in the Kaimur Judgeship for next week in the manner as provided hereunder **subject to any further guideline/ direction received from the Hon'ble court** for the period from 24.08.2020 to 31.08.2020 for hearing and disposal of all types of matters including recording of evidence and final hearing through virtual mode / physical mode is made as follows:-

Timing of Physical court:- 10:30A.M. to 01:00P.M.

Timing of Virtual court :- 02:00P.M. to 4:30 P.M.i.e, till court hours

Sl.N.	Days on which the court will function in physical mode	Name of the court , that will function on physical mode
1.	Monday.	1. District & Sessions Judge 3.ADJ-2 5. Sub-Judge-5 -cum-ACJM-2 7. Sri Vikas Kumar Singh J.M 2. ADJ-5-cum- Excise Court 4.ADJ-10 6. Sri M.K. Pathak, J.M.
2.	Tuesday	1. ADJ-1 2. ADJ-7 5. CJM -cum- Sub-Judge-2-cum-ASJ-2 7.Sri P.A. Dwivedi,J.M 3. ADJ-9 4.ADJ-11 6. Sub-judge 3-cum- ACJM-4
3.	Wednesday.	1. District & Sessions Judge 3. ADJ-5-cum- Excise Court 5.ADJ-6-cum- Spl. Court POCSO 7.Miss. Shikha Kumari J.M. 2. ADJ-2 4. ADJ-8 6. Sub-Judge-5-cum- ACJM-2
4.	Thursday	1. ADJ-1 2. ADJ-7 4.CJM-cum- Sub-Judge-2-cum-ASJ-2 6.Sri M.K. Pathak, J.M 3.ADJ-9 5.Sub-Judge-1-cum-ACJM-1-Cum-ASJ-1
5.	Friday	1.District & Sessions Judge 3.ADJ-8 5. ADJ-11 6.Sub-Judge-3-cum-ACJM-4 J.M. 2. ADJ-5-cum- Excise Court 4.ADJ-10 7.Sri Vikas Kumar Singh
6.	Saturday	1. ADJ-1 3.CJM -cum- sub-Judge-2-cum-ASJ-2 4. Sub-Judge-1-cum-ACJM-1-Cum-ASJ-1 5. Sri P.A. Dwivedi, J.M. 2.ADJ-6-cum- Special court POCSO 6. Miss. Shikha Kumari J.M

The Filing of applications shall be accepted only on e-mail I.D. of the judgeship and there shall be no physical filing, till further order.

The officers who shall not hold physical court as per above chart on the day fixed they will hold virtual court on each working day from 02:00P.M. till court hours for hearing the all types of matters including recording of evidence and final hearing through virtual mode through their own (officers and staffs) electronic gadgets (smart phones, Laptops, I-pad, tablets etc) from their respective chamber except Sri Sumit Ranjan ADJ-4, Bhabhua, who shall remain at his residence.

Officers to follow the broad parameters for functioning of the court already been specified under the Hon'ble High Court's letter No. 25067-25103 dated 01.06.2020.

The Administration in-charge and Nazir shall ensure that court rooms used for physical running of court shall be with minimum sitting arrangements and proper /routine sanitization to be done in entire premises including court room and chamber.

The CJM, the Registrar Security and Nazir are directed to take steps to avoid congregation and to ensure the minimum footfall in the court premises Bhabhua.

The Nodal officer with the help of System officer will ensure proper functioning of two (2) virtual courts created for the lawyers who may not have equipment to participate in virtual proceeding from their residences.

Further, statement Clerk with assistance of the System officer, is directed to submit report on daily basis of the work done by the each court in virtual mode and physical mode.

All officers shall strictly follow the guidelines of the Hon'ble court communicated time to time regarding functioning of the court with regard to safety measures by maintaining social distancing/ wearing mask mandatory/ sanitization and also to ensure to use minimum number of staff required for performing their work.

Officers may direct their respective concerned staff to produce the case record of each week in bulk to their place in order to avoid unnecessary repeated footfalls at the place of work.

The Principal Magistrate JJB shall hold the proceeding of JJB in physical mode on the day on which he shall hold the court of Sub-Judge-3-cum-ACJM-4 in physical mode. The Principal Magistrate of JJB shall hold virtual court on the day he is not required to hold physical court of Sub-Judge-3-cum-ACJM-4 and of JJB.

The Registrar Security and Nazir shall ensure that there shall be no physical presence of any person within the court premises unless it is completely unavoidable including the lawyers not participating in hearing / presence of any person not required by the court including litigants. Only those advocates are allowed to enter in the court premises during physical court hearing whose cases are taken up for hearing.

In Holidays, Remand Magistrates will perform their duties as usual.

Inform all concerned.

Sd:- (Sampurnanand Tiwari)

Distt. & Sess. Judge,
Kaimur at Bhabhua.

Memo No. 1758-1790 dated:- 23.8.20

Copy of order is being sent to all the courts of the Judgeship of Kaimur at Bhabhua and the probationer officers of Civil Court Kaimur at Bhabhua for information and needful.

23.8.20
Administration In-charge
Civil Court, Kaimur at Bhabhua.

Memo No. 1791 dated:- 23.8.20

Copy of order is being sent to the Secretary General, District Advocate Bar Association Kaimur at Bhabhua for information and needful.

23.8
Administration In-charge
Civil Court, Kaimur at Bhabhua.

Memo No. 1792-1800 dated:- 23-8-20

Copy of order is being sent to the District Magistrate, Kaimur at Bhabhua/ the Superintendent of Police, Kaimur at Bhabhua/ The Civil Surgeon, Sadar Hospital, Kaimur at Bhabhua/ The Jail Superintendent, Divisional Jail Kaimur at Bhabhua/ The Nodal Officer (computerization) Kaimur at Bhabhua / the Registrar Security Civil Court Kaimur at Bhabhua/ the Nazir/ the Statement clerk/ the System Officer, civil court, Kaimura t Bhabhua for information and needful.

23/8/20
Administration In-charge
Civil Court, Kaimur at Bhabhua.